इसलिए या इन्तजाम खराब है या और कोई कारण है और यह मिल अगर बन्द हो जाती है तो उस के फलस्वरूप कितने लोग बेकार हो जायेंगे ? उन को दूसरी रोजी या रोजगार देने के लिए मंत्री महोदय क्या करने वाले हैं ?

श्री मनुभाई शाह : यह तीनों बातें हैं जो मेम्बर साहब ने फरमायी हैं। पहले तो इस का इन्तजाम खराब था। दूसरे इसकी मशीनरी खराब है और तीसरे इस पर कर्जा बहुत बढ़ गया है। इस सब को देखते हुए और किस तरह लेबर को भी काम मिल जाय इसलिए उस को लिक्विडेशन में ले जाने की तजवीज सोची गई है।

श्री मधु लिमये : वैकल्पिक रोजगार के बारे में नहीं बताया।

श्री मनुभाई शाह : ले लेंगे आप या लिक्विडेशन में जायगा तो अपने आप हो जायगा।

श्री मधु लिमये : ले लेंगे आप या क्या करेंगे ?

अध्यक्ष महोदय : लिक्विडेशन में जाने के बाद यह फैसला होगा कि सरकार ले या क्या करे। क्या सरकार का लेने का इरादा है ?

श्री मनुभाई शाह : लिक्विडेशन में ऐसा होता है जैसे को पता है कि जो आदमी खरीदेगा वह एक स्कीम उस के सामने रखेंगे कि किस तरह से उस को चलाये।

श्री भागवत झा आजाद : क्या अब तक इस कम्पनी के पावना और अचल सम्पत्ति का कोई अन्दाजा लगाया जा सका है कि कितना पावना है और कितनी अचल सम्पत्ति है ?

है। लेकिन कितना वर्किंग कैपिटल और लिक्विड एसेट्स हैं उस का पता नहीं है।

दिल्ली में सीमेंट के दाम

*542. **श्री हुकम चन्द कछवाय** :
श्री रामेश्वरानन्द :
श्री रघुनाथ सिंह :
श्री नि० रं० लास्कर :
श्री लीलाधर कटकी :
श्री रा० बरुआ :
श्री प्र० चं० बरुआ :
श्री जसवन्त मेहता :
श्री राम हरख यादव :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 12 मई, 1966 के "वीर अर्जुन" में छपा यह समाचार सही है कि दिल्ली में सीमेंट के दाम 9.86 रुपये प्रति बोरी से बढ़ा कर 16 रुपये प्रति बोरी हो गये हैं ;

(ख) क्या यह भी सच है कि व्यापारी लोग सीमेंट में मिलावट कर रहे हैं ;

(ग) क्या गरीब लोगों के आवेदनपत्रों पर विचार नहीं किया जाता और यदि वे चोर बाजार से सीमेंट खरीदने को तैयार हों, तो, उन्हें तुरन्त दे दिया जाता है ; और

(घ) यदि हां, तो इस मामले में क्या कार्यवाही की गई हैं ?

The Minister of State in the Ministry of Industry (Shri Bibudhendra Misra): (a) to (d). A statment is laid on the Table of the House.

STATEMENT

The retail selling price of cement in Delhi is Rs. 9.55 per bag excluding local and Inter-State Sales tax. No increase in this price has been authorised.

There has been no complaint of adulteration against any of the authorised stockists of the Selling Agents marketing cement

in Delhi. There have been some reports in the Press that certain unauthorised traders were found selling adulterated cement in Delhi and the Special Police Establishment is taking action against them.

Applications whether received from poor persons or rich ones, are treated on par by the stockists. The requirements of the consumers who approach them are registered and cement is supplied to each in turn.

The Cement Allocation & Coordinating Organisation of the Cement Industry has appointed an Offier on Speialr Duty to assist the small consumers in Delhi State. This Officer will register for release demands for cement upto 200 bags and will also assist consumers whose requirements are upto 400 bags and who have not received any supplies for over two months. The Cement Allocation & Coordinating Organisation has also inserted advertisements in the Press requesting consumers to buy cement only from authorised stockists and not to pay more for cement.

Shri P. C. Borooah: May I know whether it is a fact that the cement manufacturers are now demanding increased price for cement on account of devaluation of the rupee; if so, to what extent and what is the reaction of Government?

Shri Bibudhendra Misra: I am not aware of any such demand.

Shri P. C. Borooah: May I know whether it is a fact that we have miserably failed in the manufacture of cement during the Third Plan period, whih is only 1.6 million tons against the target of 5 million tons, and we have accepted a target of 25 million tons for the Fourth Plan which will remain as a dream? May I also know to what extent idle capacity in the factories is responsible for this low production?

Shri Bibudhendra Misra: Sir, it is admittedly true that the demand is much more than the production. I do not have the figures year-wise, but we hope to produce, as I have said earlier, 25 million tons by the end of the Fourth Plan period. That is why there has been difference of opinion, that decontrol of cement has been resorted to and higher price was given to cement manufacturers so that they can have an investible surplus. This will give them an investible surplus of over Rs. 4 crores a year, apart from tax and all that. We are trying our very best to see that this is done. But for a production of two million tons per year roughly what is needed is about Rs. 20 crores.

Shri P. C. Borooah: How far is the unutilised capacity responsible for the low production?

Shri Bibudhendra Misra: Utilisation roughly is about 90 per cent.

श्री अचल सिंह : क्या मंत्री महोदय को मालूम है कि जो सीमेंट के एजेंट्स हैं वह सीमेंट को ब्लैक मार्केट में 16–17–18 रुपये तक में बेचते हैं ?

अध्यक्ष महोदय : आप आगरे की बात कर रहे हैं या दिल्ली की ?

श्री त्यागी : 17 रुपये मेरठ में है ।

Shri Bibudhendra Misra: Sir, I have repeatedly stated in this House—hon. Members of Parliament also have told me—that there is blackmarketing by the dealers and we have brought it to the notice of the Delhi Administration also. Recently as I have said in my answer—of course it is not a case of blackmarketing—some firms have been raised by the Special Police Establishment to check adulteration also.

Shri D. C. Sharma: In what wonderful world do our Ministers live, beause it does not correspond to the world in which I live and other people live, for the simple reason that blackmarketing in cement is going on all over India, the prices of cement

have gone up, the small consumer is suffering as a result of that and the educational institutions—I can name them—do not get the cement which they require for construction of their buildings? Will the hon. Minister tell us what kind of statement he places on the Table of the House which does not correspond to reality in any way?

Shri Bibudhendra Misra: I have already said about blackmarketing. So far as the other allegation is concerned, that we live in a different world, I may say that we live in the same world i.e. the Congress Party.

श्री यशपाल सिंह : मैं मंत्री जी से जानना चाहता हूं कि किसानों की मुश्किल का ग्रापके पास क्या हल है ? ग्राज एक भी सिनेमा घर बगैर सीमेंट के नहीं रुका पड़ा है लेकिन सकड़ों ट्यूबवेल सीमेंट के बगैर रुके पड़े हैं ग्रौर ग्रध्यक्ष महोदय मुझे इजाजत दें तो दस मिनट में मैं ब्लेक मार्केट करने वालों को पकड़वा दूं । उद्योग मंत्री जी से मैं कह रहा हूं कि ट्रैक्टर का पुर्जा जो 6 सौ रुपये का है मालिक उसके दाम 1800 रुपये मांग रहा है । 18 सौ रुपये दो तो ग्रभी मिलता है, न दो तो साल भर तक मिलेगा नहीं । मुझे ग्रध्यक्ष महोदय इजाजत दें ग्रौर मंत्री जी चलें तो मैं ग्रभी पकड़वा सकता हूं । तो इस का क्या हल है ग्राप के पास ?

ग्रध्यक्ष महोदय : मेरी तरफ से माननीय सदस्य को कोई रुकावट नहीं है ।

श्री यशपाल सिंह : तो उन्हें मेरे साथ कीजिए । मैं ग्रभी पकड़वा सकता हूं । मैं फर्म का नाम ग्रौर नम्बर कहिए तो बता दूं ।

ग्रध्यक्ष महोदय : मेरी तरफ से इसमें इजाजत का क्या सवाल है ?

Shri D. C. Sharma: Sir, all those persons who have put supplementaries on this, along with the Minister and you, Sir, should go there and find it now.

Mr. Speaker: Order, order.

Shri Bade: It is a fact that in Madhya Pradesh and neighbouring States for the last three months no cement was supplied and the reason.........

Mr. Speaker: The distinguished lawyer would agree that this relates to cement prices in Delhi. He has jumped over to Madhya Pradesh.

Bharathi Textile Mills, Pondicherry

*543. **Shri Maurya:**
Dr. Ram Manohar Lohia:
Shri Bagri:
Shri Kishen Pattnayak:
Shri Ram Sewak Yadav:
Shri Madhu Limaye:

Will the Minister of Commerce be pleased to refer to the reply given to Starred Question No. 1443 on the 29th April, 1966, and state:

(a) whether the recommendations of the Committee which was appointed to investigate into the affairs of Sri Bharathi Textile Mills, Pondicherry have since been examined by Government;

(b) if so, the result thereof; and

(c) if the answer to part (a) above be in the negative, when a decision is likely to be taken in this regard?

The Minister of Commerce (Shri Manubhai Shah): (a) Yes, Sir.

(b) The mill has been taken over under section 18-A of the Industries (Development and Regulation) Act, 1951 and has been placed under an Authorised Controller.

(c) Does not arise.

श्री मौर्य : श्रीमन्, इस कमेटी के बैठाने के बाद ग्रौर उसकी जो सिफारिशें ग्राई, उनके ग्राधार पर सरकार ने इसे ग्रपने कन्ट्रोल में लिया, तो मैं जानना चाहूंगा कि इसे सरकार ने कब से ग्रपने नियन्त्रण में लिया है ग्रौर जब से सरकार ने इसे ग्रपने नियंत्रण में लिया है, तब से इस मिल की कैसी परिस्थिति है, पहले से ग्रच्छी है या पहले से खराब है ?

श्री मनुभाई शाह : ग्रभी इस को लिये हुए एक महीना हुग्रा है, इस लिये मैं यह नहीं